

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 327
355(ND)/2017

IN THE MATTER OF:

Mr. Amit Gupta Petitioner/Applicant
Vs.
M/s. SAG Infrastructure Developers Pvt. Ltd. Respondent
& Ors.

Order under Section 241/242 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent :

ORDER

The reply filed by Respondent No. 2 is on record.

No one appeared on behalf of the Respondent Nos. 1, 3 and 4.

Issue fresh notice to the Respondent Nos. 1, 3 and 4.

The Applicant is directed to serve notice along with a copy of the petition on the Respondent Nos. 1, 3 and 4 by all modes and file proof and affidavit of service within one week.

The Respondent Nos. 1, 3 and 4 are directed to file the reply, if any, within one week thereafter, failing which the matter will be heard on merits on the next date of hearing.

List the matter **on 10.06.2024**.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)